Most Urgent/Out Today Gazette Notification Extra-ordinary (Part-IV)

DIRECTORATE OF GUNDWARA ELECTIONS F BLOCK: VIKAS BHAWAN: I.P. ESTATE NEW DELHI -110002

No.F.2(1)/94-DGE/

Dated:-

To

The Addl. Secretary (GAD/Co-ordination), Govt. of N.C.T. of Delhi, 2nd level, A Wing, Delhi Secretariat, I.P. Estate, New Delhi.

Sub:- Gazette notification of Delhi Sikh Gurdwara Management Committee (Registration of Electors Amendment) Rules, 2002.

Sir,

I am to forward herewith 2 copies of the above notification (English & Hindi version) for publishing in part IV Delhi Gazette Extra ordinary today itself. It is requested that 10 copies of the same may be sent to this Department as soon as it is received from the press.

Yours faithfully,

(G.S. PATNAIK)

Dated: - 21 - 2 - 2002

SECRETARY (REVENUE/GURDWARA ELECTIONS)

No.F.2(1)/94-DGE/ 458

Copy forwarded for information and necessary action to the:-

1. Secretary to the Lt. Governor, Rajniwas, Delhi.

2. Secretary to Chief Minister, Delhi Secretariat, Delhi.

3. Secretary to Minister (Finance/Gurdwara Elections), Delhi Secretariat, Delhi.

4. OSD to Chief Secretary, Delhi Secretariat, Delhi.

5. Secretary (Legislative Assembly), Old Secretariat, Delh..

6. Secretary (Law), Delhi Secretariat, Delhi.

7. Library-in-charge (Vidhan Sabha). Old Secretariat, Delhi.

(G.S. PATNAIK)

SECRETARY (REVENUE/GURDWARA ELECTIONS)

110

(As passed by the Legislative Assembly of the National Capital Territory of Delhi on the 25th August, 1994)

Bill No. __14 of 1994

THE DELHI SIKH GURDWARAS (AMENDMENT) BILL, 1994

A

BILL

to further amend the Delhi Sikh Gurdwaras Act, 1971

BE it enacted by the Legislative Assembly of the National Capital Territory of Delhi in the Forty-fifth Year of the Republic of India as follows:-

- 1. Short title, extent and commencement .-
- (i) This Act may be called the Delhi Sikh Gurdwaras (Amendment) Act, 1994.
- (ii) It extends to the whole of the National Capital Territory of Delhi.
 - (iii) It shall come into force at once.
- 2. Amendment of Section 8 .-

In Section 8 of the Delhi Sikh Gurdwaras Act, 1971 (82 of 1971), in clause (b), for the words and sign "twenty-one", the word "eighteen" shall be substituted.

This Bill has been passed by the Legislative Assembly of the National Capital Territory of Delhi on the 25th August, 1994.

Delhi

(CHARTI LAL GOEL)

Ent Met

Speaker, Legislative Assembly of the National Capital Territory of Delhi

Dated the 30th August, 1994.

I assent to the Bill.

Delhi

(P. K. DAVE)

Lt. GOVERNOR OF THE NATIONAL (1)
CAPITAL TERRITORY OF DELHI

Dated the

1994.

(To be published in part IV of Delhi Gazette Extraordinary)

GOVERNMENT OF NATIONAL CAPITAL TERRITORY OF DELHI (Revenue Department)

No.F.2/1/94-DGE/454

Dated the 21, February, 2002

NOTIFICATION

No.F.2/1/94-DGE -- In exercise of the powers conferred by section 39 of the Delhi Sikh Gurdwaras Act, 1971 (82 of 1971) read with the Government of India, Ministry of Home Affairs' Notifications No. U-11030/7/74-(i)- UTL, dated 15th October, 1974 and No. U-11030/7/74(ii)- UTL, dated the 15th October, 1974, the Lt. Governor of National Capital Territory of Delhi is pleased to make the following rules further to amend the Delhi Sikh Gurdwara Management Committee (Registration of Electors) Rules, 1973, namely:-

- Short title and commencement (1) These rules may be called the Delhi Sikh Gurdwara Management Committee (Registration of Electors Amendment) Rules, 2002.
 - (2) They shall come into force on the date of their publication in the Delhi Gazette.
- Amendment of rule 7 In the Delhi Sikh Gurdwara Management Committee (Registration of Electors) Rules - 1973, hereinafter referred to as the "Principal Rules" in rule 7, in sub-rule (1) for the figures "21" appearing after the word "than" and before the words "years", the figures "18" shall be substituted.
- 3. Amendment of Form 2 In the principal Rules in Form 2, in para 2, in clause (1) for the words "twenty one" the word "Eighteen" shall be substituted.
- 4. Amendment of Form 4 In the principal Rules in Form 4, in para 2, in clause (1) for the words "twenty one" the word "Eighteen" shall be substituted.

By order and in the name of Lt. Governor of National Capital Territory of Delhi

(G.S. Patnaik)

Secretary (Revenue/Gurdwara Elections)

71- 7

(To be published in Part IV of Delhi Gazette Extraordinary),

GOVERNMENT OF NATIONAL CAPITAL TERRITORY OF DELHI, (Department of Law, Justice & Legislative Affairs), 8th Level, C'Wing, Delhi Secretariat, New Delhi-110002.

No.F.14(14)/94-2002/LAS/84

Dated // February, 2002

CORRIGENDUM

In this Government's notification No.F.14(14)/94-2002/LAS/66-76 dated 5th February, 2002 the long title of the Act given as "The Delhi Sikh Gurudwaras (Amendment) Act, 2002 " shall be read as "The Delhi Sikh Gurudwaras (Amendment) Act, 1994".

By order,

Under Secretary (L.&I.) (Law Debijud D.).

(Law & Judl. 1 Delhi Sachivulaya, New Delhi.

१दिल्ली राजपत्र१असाधारणा१भाग-४ में प्रकाशानार्थ १,

राष्ट्रीय राजधानी क्षेत्र दिल्ली सरकार. श्विधि, ऱ्याय एवं विधायी कार्य विभाग्8, 8वा तल, "सी "सण्ड, दिल्ली सच्चालय, नई दिल्ली –।।०००२

संख्या:फा • 14 8 14 8 / 94 - 2002 / एल • ए • एस • / 8 4

दिनांक // फरवरी, 2002

शाुद्धि-पत्र

इस सरकार की अधिसूचना संख्या:फारा4 ﴿ 14 ﴿ 794-2002/एल र एसर/66-76 दिनांक 5 फरवरी, 2002 के झारा अधिनियम के शार्षिक " दिल्ली सिक्स गुरुझारा हुसीशोधन अधिनियम, 2002 के स्थान पर " दिल्ली सिक्छ गुरुद्धारा हुस्हानेधन 🖇 अधिनियम, 1994" पढ़ा जाये।

आदेश से.

212100 W/W १रोशान लाल १,

अवर सिवव शिविधि प्रिक्ष क्यारिका (Law & Judl. Pentt.) Delhi Sachivulaya, New Delhi.

(To be published in Part IV of Delhi Gazette Extraordinary)
Government of National Capital Territory of Delhi,
(Law, Justice and Legislative Affairs Department),
8th Level: C'Wing, Delhi Secretariat, New Delhi-110002.
No.F. 14(14)/94-2002/LAS/73
Dated 5th February, 2002

The following Act of the Legislative Assembly of the National Capital Territory of Delhi received the assent of the President on 25.1.2002 and is hereby published for general information.

The Delhi Sikh Gurdwaras (Amendment) Act, 2002 (Delhi Act No. 1 of 2002)

(As passed by the Legislative Assembly of the National Capital Territory of Delhi on the 25th August, 1994).

AN

ACT

to further amend the Delhi Sikh Gurdwaras Act, 1971

Be it enacted by the Legislative Assembly of the National

Capital Territory of Delhi in the Forty-fifth year of the

Republic of India as follows:

- 1. Short title, extent and commencement .-
- (1) This Act may be called the Delhi Sikh Gurdwaras (Amendment) Act, 1994.
- (2) It extends to the whole of the National Capital Territory of Delhi.
 - (3) It shall come into force at once.
- 2. Amendment of Section 8 .-

In section 8 of the Delhi Sikh Gurdwaras Act, 1971 (82 of 1971), in clause (b), for the words and sign "twenty -one", the word "eighteen" shall be substituted.

(Roshan Lal).\
Under Secretary(Law & Judl.).

Under Secretary (L.&).)
Govt, of Lelbi
(Law & Judl. Ceptt.)
Delhi Sachivalaya,
New Delhi.

१दिल्ली राजपत्र भाग-4 १असाधारणा १ में प्रकाशानार्थ १ राष्ट्रीय राजधानी क्षेत्र दिल्ली सरकार, १विधि, न्याय एवं विधायी कार्य विभाग१, -8वा तल, "सी "खण्ड, दिल्ली सच्चालय, नई दिल्ली -110002

संख्या:फा·14 \$ 14 \$ /94-2002/एल·ए·एस/73 दिनांक 5फरवरी, ,2002

राष्ट्रपति की दिनांक 25·1·2002 को मिली अनुमति के पश्चात् विधान सभा राष्ट्रीय राजधानी क्षेत्र दिल्ली द्वारा पारित निम्नलिखित अधिनियम जनसाधारण के सुचनार्थ प्रकाशित किया जा रहा है।

दिल्ली सिक्स गुल्हारा १स्प्राोधन१ अधिनियम, 2002

१ दिल्ली अधिनियम संख्या: । वर्ष,2002 १

∛राष्ट्रीय राजधानी क्षेत्र दिल्ली की विधान सभा हारा 25 अगस्त,1994 को यथा पारित ﴿

एक

अधिनियम

दिल्ली सिक्स गुरुधारा अधिनियम, 1971 में स्त्राोधन के लिए अधिनियम • भारत के गणातंत्र के पैतालीसवें वर्ष में राष्ट्रीय राजधानी क्षेत्र दिल्ली सरकार की विधान सभा द्वारा निम्नलिखित रूप में अधिनियमित :-

- संविप्त शीर्षक , विस्तार एवं प्रारम्भ ·-
- । इस अधिनियम को दिल्ली सिक्ख गुरुदारा १स्हारेधन शिक्षिनियम,।९९४ कहा जाएगा।
 - §2 § यह समस्त दिल्ली राष्ट्रीय राजधानी क्षेत्र में लागू होगा ।
 - §3 है यह तत्काल प्रभावीं होगा ।
- 2. धारा ८ का संशोधन .-

दिल्ली सिक्स गुरुद्वारा अधिनियम 1971 है। 97। की संख्या: 82 है की धारा 8, खण्ड हैंसे, शब्द एवं चिन्ह "इक्कीस" के स्थान पर " अठारह" शब्द को प्रतिस्थापित किया जाएगा।

अवर सिवव विधि एवं न्याय है।

Under Secretary (L.&J.) Govt, of Delbi. (Law & Judl. Deptt.) Delbi. Sechivalaya, New Delbi.